

3

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

Appeal No. 861/KB/2018


Present: Hon'ble Member (J), Shri Jinan K.R.

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 10TH AUGUST, 2018, 10:30 A.M.

Name of the Company	Shree Krishna Mushrooms Pvt. Ltd. -Vs- ROC, Orissa		
Under Section	252(3)		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

ABHISHEK KUMAR PANDEY
PCS - 33116

COMPANY


10/08/2018

ORDER

Ld. Counsel for the appellant is present.

Appellant has filed this appeal u/s. 252(3) of the Companies Act, 2013 for restoration of the company's name.

Heard. Admit.

Let notice be issued to the Central Government, through the Regional Director, Eastern Region, Ministry of Corporate Affairs, Kolkata, the Registrar of Companies, Odisha and to the concerned Income Tax Authorities with PAN Number for filing their detail paragraphwise reply within 30 days from the date of service with a copy in advance to the appellant. Thereafter rejoinder, if any, may be filed within 15 days.

Appellant is directed to serve a copy of the petition along with this order on the Central Government, through the Regional Director, Eastern Region, Ministry of Corporate Affairs, Kolkata, the Registrar of Companies, Odisha and to the concerned Income Tax Authorities with PAN Number and file affidavit of service within 7 days from today.

List it on 08/10/2018 for hearing.

Urgent certified copy of the order be issued to the appellant, if applied for, upon compliance of all requisite formalities.

Sd

(Jinan K.R.)
Member (J)